

(64)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 235 of 1990.

Between

1. R. Sunder Singh.
2. G. Nageswara Rao.

...  
And

Dated: 10-6-93.

Applicant

1. The State of Andhra Pradesh, rep. by its Chief Secretary to Govt., Secretariat buildings, Saifabad, Hyd.
2. Union of India, rep. by its Secretary, Ministry of Home, Department of Personnel Affairs, North Block, New Delhi.
3. Union Public Service Commissioner, New Delhi, rep. by its Secretary.
4. Sri. Ch. Sriramachandra Murthy.

...  
Respondents

Counsel for the Applicants

: Sri. I.V.S. Rao.

Counsel for the Respondents

: Sri. D. Panduranga Reddy, Spl. counsel for A.P. State.

Sri. N.R. Devaiah Addl. CGSC.

CORAM:

Hon'ble Mr. A.B. Gorathi, Administrative Member  
Hon'ble Mr. T. Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

None for the applicant. Even on the previous occasion, i.e., on 13.4.93 when this case came up for hearing neither the counsel for the applicant nor the applicant was present. Even today none appeared for the applicant.

The application is therefore dismissed for default.

Mr. D. Panduranga Reddy for the respondents present and heard.

4  
Deputy Registrar (Judl.)

17/6/93

Copy to:-

1. Chief Secretary to Government, State of A.P., Secretariat buildings Saifabad, Hyd.
2. Secretary, Ministry of Home, Department of Personnel Affairs, Union of India, North Block, New Delhi.
3. Secretary, Union Public Service Commission, New Delhi.
4. One copy to Sri. I.V.S. Rao, advocate, Plot No. 15, Arvindnagar, Hyd.
5. One copy to Sri. D. Panduranga Reddy, Spl. counsel for AP, State.
6. One copy to Sri. N.R. Devaiah Addl. CGSC, CAT, Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN  
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 10/6/1993

ORDER/JUDGMENT:

M.A./R.A. C.A. No.

in  
O.A. No. 235/90

T.A. No. (w.p.)

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

